

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH AT HYDERABAD

O.A.NO. 1457/97.

Date of Order: 13-11-97.

Between:

D.Neenam Raju.

.. Applicant.

and

1. Union of India, rep. by its General Manager, Railnilayam, SC Rly, Secunderabad.
2. The Chief Project Manager, Railway Electrification, Vijayawada.
3. The Deputy Chief Signal & Telecommunication Engineer, Railway Electrification/Railway Electrification, Rajahmundry.
4. The Chief Signal & Telecommunication Engineer, Railway Electrification, Vijayawada.
5. District Signal & Telecommunications Engineer/Cables/Railway Electrification, Secunderabad.

.. Respondents.

For the Applicant Mr.G.V.Sekhar Babu, Advocate.

For the Respondents: Mr.V.Rajeswar Rao, SC for Rlys.

CORAM:

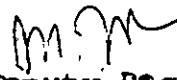
THE HON'BLE MR. H.RAJENDRA PRASAD : MEMBER(ADMN)

THE HON'BLE MR.B.S.JAI PARAMESWAR : MEMBER(JUDL)

The Tribunal made the following Order:-

Notice before admission. Reply 6 weeks.

In case the respondents decide to re-engage the applicant against any available work during the pendency of the case this Tribunal has no objection to this.


Deputy Registrar

To

1. The General Manager, Railnilayam, Union of India, SC Rly, Secunderabad.
2. The Chief Project Manager, Railway Electrification, Vijayawada.
3. The Deputy Chief Signal & Telecommunications Engineer, Railway Electrification/Railway Electrification, Rajahmundry.
4. The Chief Signal & Telecommunications Engineer, Railway Electrification, Vijayawada.
5. The District Signal & Telecommunications Engineer/Cables/Railway Electrification, Secunderabad.
6. One copy to Mr. G.V.Sekhar Babu, Advocate, CAT.Hyd.
7. One copy to Mr.V.Rajeswar Rao, Addl.CGSC. CAT.Hyd.
8. One spare copy.

pvm

Notice
13/11/97
I Court.

TYPED BY:

CHECKED BY:

COMPARED BY:

APPROVED BY:

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE.
VICE-CHAIRMAN

And

THE HON'BLE MR. H. RAJENDRA PRASAD : M(A)
The Hon'ble Mr. B. S. Jai Parameswaran: M(J)

DATED:- 13/11/97

ORDER/JUDGMENT

M.A.,/RA.,/C-A.No..

in

O.A.No. 1457/97

T.A.No.

(W.P.)

Admitted and Interim directions issued.

Allowed

Disposed of with Directions.

Dismissed.

Dismissed as withdrawn

Dismissed for default

Ordered/Rejected

No order as to costs.

Central Administrative Tribunal
HYDERABAD BENCH
DISPATCH

25 NOV 1997

Hyderabad Central
HYDERABAD BENCH

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH

AT HYDERABAD

O.A. No. 1457/97

Between:

D. Meenum Raju, s/o. Yesuratnam,
 aged about 36 years,
 occupation: Khalasi (Ty. Status)
 District Signal & Telecom
 Engineer's Office/Kazipet,
 S.C. Railway,
 R/o. Rudravaram, Village: Penumudi Post.
 Repalle Mandal, GUNTUR Dist., 522 265

.. APPLICANT

and

1. Union of India represented by its General Manager, Rail Nilayam, S.C. Railway, Secunderabad.
2. Chief Project Manager, Railway Electrification, Vijayawada.
3. Dy. Chief Signal & Telecom Engineer, Railway Electrification, Rajahmundry.
4. Chief Signal & Telecom Engineer, Railway Electrification, Vijayawada.
5. District Signal & Telecom Engineer, Cables, Railway Electrification, Secunderabad.

.. RESPONDENTS

COUNTER AFFIDAVIT FILED ON BEHALF OF ALL THE RESPONDENTS:

1. I, P. V. Chandra Mohan, s/o. P. Ch. Sastry, aged 37 years, R/o. Visakhapatnam do hereby solemnly affirm and state as follows:
2. I am at present working as Deputy Chief Signal & Telecommunication Engineer, RE/Visakhapatnam. The office of the 3rd respondent at Rajahmundry is no more functional and I am looking after the residual activities of DY.CSTE/RE/Rajahmundry office and after acquainting myself the fact of the case, I am filing this counter affidavit on behalf of my self and other Respondents.

*Received copy
2V. Sev. 3/9/98*

The parawise comments in response to above are given below:

Item-I & II: No comments.

Item-III: No comments

Item-~~IV~~:
of the
affidavit: No comments.

WITNESS:

जिला योगदान व टेलिकॉम इंजीनियर
 District Signal & Telecom Engineer
 रेल इलेक्ट्रिफाइशन
 Railway Electrification
 विशाखापट्टनम
 VISHAKHAPATNAM

P. V. Chandra Mohan
 DEPONENT
 रु. 50. सं. एवं दू. स. 2/-
 र. वि., विशाखपट्टनम
 Dy. CSTE/RE/VSKP

3. In reply to Para V of the O.A., it is submitted that the O.A. is not within the limitation period as per the Section 21(1)(a) of the A.P. Act., 1985 as contended by the Applicant. Admittedly, the Applicant was removed vide DSTE/Cables/Secunderabad's Lr.No.RE/SG/E/Cables/670 dt.9.5.90, it is the responsibility of the applicant to attend duties regularly and absenting himself from duties and submitting representations at several times will not save limitations. Having failed to approach either the Respondents or Court for his grievance in time, he has no legal right to question the Termination Order. The reasons mentioned by the applicant for not attending duty i.e., his father's and mother's illness are not tenable. The reply given by the Respondent will not revive the cause of action which arose prior to the year 1990. Hence, his O.A. is liable to be dismissed on the ground of latches and limitations. Without prejudice to the above contention, the following reply is submitted in response to the other contention raised by the Applicant.

4. In reply to Para VI(i) of the O.A., it is submitted that the contention of the applicant that he was continuously working till 1990 is not correct and the same is denied. The applicant was absent from duty from 1.12.1988 and after giving him adequate opportunity he was finally removed from service in May, 1990 vde Lr.No.RE/SG/E/Cable/670 dt. 9.5.90. Therefore, there has been no denial of employment between 1990 and 1996.

5. In reply to Para VI(iii) it is submitted that the submission of leave applications by the Applicant to the Administration is denied. The applicant had been on un-authorised absence from 1.12.1988. It is further denied that no applications for extension of leave were received. The applicant was already taken up under DAR for un-authorised absence from 1.12.1988 and he has not responded to the charges and the correct action for him was to reply to the charges and put forth the correct ~~position~~ position. Instead merely stating that the letters dt.5.3.89, 9.9.89, 1.3.90 and 17.8.90 were sent to the Respondents for extension of leave clearly shows that the applicant had not taken any action for getting any action as per rules for getting leave sanctioned.

WITNESS:

जिला सिग्नल व ट्रॉलीबोर्ड इंजीनियर
District Signal & Telecom Engineer
रेल इलेक्ट्रिफाइशन
Railway Electrification
विशाखापत्नम
VIJAYAWADA
VISHAKHAPATNAM

Dy. Chandras
DEPONENT

उप.मु.सं. एवं दू.स.अभि.
रे.वि., विशाखपत्नम
Dy. CSTE/RE/VSKP

6. In reply to Para VI(iv) of the O.A., it is submitted that the contention of the applicant that he has approached various Railway authorities and was given oral assurances of taking him back to duty is denied. The applicant contention that he went to the DSTE's office on 21.4.90 and thereafter to the 4th Respondent's Office, is not tenable. He should have followed the procedure laid down in DAR rules on receiving the Termination order vide letter No. RE/SG/E/Cables/670 dt. 9.5.90. The Petitioner's contention that he has submitted several representations from 5.6.90 to 3.3.95 does not arise as he remained un-authorisedly absent during 7 (seven) years.

7. In reply to Para VI(vi) & (vii) of the O.A., it is submitted that the termination of service was actually done in May, 1990. Records were not immediately traceable and the internal correspondence within various Railway offices does not have any bearing on this case.

8. In reply to para VI(viii), it is submitted that the letter issued by CPM/RE/BZA informing about his termination is not malafide and violation of Principles of Natural Justice. The letter of DSTE/Cables/SC No. RE/SG/E/Cables/670 dt. 9.5.90 is available on file and therefore, is no malafide intention and action was taken following the Disciplinary and Appeal Rules.

9. It is submitted that the applicant has not followed the remedies available to him under Departmental Rules and he did not represent against DAR action within reasonable time, and he is approaching the Railway Administration at his own will and convenience.

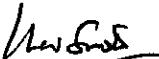
10. In view of the above submission, there are no merits in the O.A and the O.A. is liable to be dismissed. Hence, the Hon'ble Tribunal may be pleased to dismiss the O.A.


B. Chandran
DEPONENT

Solemnly and sincerely affirmed this
Twenty Third day of August 1998
and he signed his name in my presence.

उप.मु.सं. एवं दू.स.अ.
रे.वि., विशाखपट्टनम
Dy. CSTE/RE/VSKP

ATTESTER


निला सिग्नल व ट्रेलिंग इंजीनियर
District Signal & Telecom Engineer
रेल विभाग
Railway Electrification
विभाग नं. ५
VISAKHAPATNAM

IN THE CENTRAL ADMINISTRATIVE
TRIBUNAL: HYDERABAD BENCH AT
HYDERABAD

M.A./R.A. NO: OF 199

O.A. NO: 1457 OF 1997

EXTENSION OF TIME
VACATE STAY APPLICATION
FILED UNDER R8(3) OF CAT(P)
RULES 1987

REVIEW APPLICATION FILED
UNDER S.22(3) (f) OF CAT ACT

Contra D. H. Khan

FILED ON: 31/8/98

FILED BY:

V. RAJESWARA RAO

ADDL. C.G.S.C.

S.C. FOR RAILWAYS



Contra D. H. Khan

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH
HYDERABAD

C.A. NO. 1457 OF 97

DATE OF DECISION: 24-2-99

D. Meenam Raju PETITIONER(S)

G.V. Sekhar Babu ADVOCATE FOR THE
PETITIONER(S)

VOI, rep. by VERSUS GM, Railnilayam
SC Rly., Secunderabad & 4 others

V. Rajeswara Rao RESPONDENT(S)

THE HON'BLE Mr. R. Rangarajan, Member (Admn.) ADVOCATE FOR THE
RESPONDENT(S)

THE HON'BLE Mr. BS Jai Parameshwar, Member (J)

1. Whether Reporters of local papers may be allowed to see the Judgement?
2. To be referred to the Reporter or not?
3. Whether their Lordships wish to see the fair copy of the Judgement?
4. Whether the Judgement is to be circulated to the other Benches

JUDGEMENT DELIVERED BY HON'BLE Mr. BS Jai Parameshwar, M(J)

R

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH
AT HYDERABAD

OA.1457/97

dt.24-2-1999

Between

D. Meenam Raju

: Applicant

and

1. Union of India, rep. by
its General Manager
Rail Nilayam, SC Rly.
Secunderabad

2. Chief Project Manager
Railway Electrification
Vijayawada

3. Dy. Chief Signal & Telecom Engr.
RE, Rajahmundry

4. Chief Signal & Telecom Engr.
Railway Electrification
Vijayawada

5. Chief Signal & Telecom Engr.
RE, SE Rly., Visakhapatnam : Respondents

Counsel for the applicant : G.V. Sekhar Babu
Advocate

Counsel for the respondents : V. Rajeswara Rao
SC for Railways

Coram

Hon. Mr. R. Rangarajan, Member (Admn.)

Hon. Mr. B.S.Jai Parameshwar, Member (Judl.)

R

Order

Oral order (per Hon. Mr. B.S. Jai Parameshwar, Member (J))

None for the applicant. Heard ~~Mr~~ Rajeswara Rao for the respondents.

1. we are deciding this OA on the basis of the material available on record in accordance with Rule 15(1)(a) of CAT(Procedure) Rules, 1987.
2. The applicant herein was engaged as Khalasi on 11-11-1982 on daily wage basis in the Chief Signal Inspector's (CSI) Office, Kazipet, under DSTE (District Signal & Telecommunications Engineer). He was working as such till 1990. He submits that in 1984 he was transferred from Kazipet to Renigunta, SC Railway where he worked from 1984 to 1986. During the year 1986 he was transferred from Renigunta to Vijayawada to work under Respondent No.4. He worked there up to 1987. He was again transferred from Vijayawada to Kazipet and worked there from 1987 to 1988.
3. The applicant submits that because of certain personal inconvenience he could not report for duty during the later part of 1988. He submitted letters dated 5-3-1989 and 1-3-1990 for sanction/extension of leave.
4. On 21-4-1990 the applicant reported before the DSTE. However, he was directed to report to the office of ~~the~~ ^{the} Respondent No.4. Accordingly, during the second week of April, 1990 the applicant went to office of Respondent No.4 then he was informed that he had to wait for the instructions from the superior officers.
5. The applicant submits that he made representations dated 5-6-1990, 29-8-90, 30-12-1990, 10-3-91, 17-6-1991, 24-11-1991, 13-4-92, 6-2-92, 3-11-92 and the last representation was made on 3-3-95 requesting the respondents to allow him for duty.

R

6. The applicant submits that Respondent-2 issued letter bearing No.E.252/VVRE/3087/CL/WA dated 9-10-1996 to Respondent No.3 seeking certain clarifications and the Respondent No.2 by his letter bearing No.E.252/VVRE/3087/ CL/UA dated April, 1997 informing that the ^{services of the} applicant ~~was~~ were terminated ~~from service~~ vide proceeding No.RE/SG/K/Cables 670 dated 9-5-90. On that premises he was not allowed to report for duty.

7. Hence the applicant has filed this OA for the following reasons :

- a) To call for the records pertaining to
 - (i) Order No.RE/SG/E/Cables/670 dated 9-5-1990 passed by the 5th respondent i.e. District Signal & Telecommunications Engineer/Railway Electrification/Secunderabad and
 - ii) Order No.E.252/VVRE/3087/CL/11A dtd. April, 1997 passed by the 2nd respondent, Chief Project Manager/Railway Electrification/Vijayawada, terminating the service of the applicant, declaring the same as arbitrary, malafide, illegal, non-est, violation of Rules 6(1)(viii), Rule, 9,10,12 and other relevant rules of Railway Servants (D&A) Rules, 1968, being without serving charge sheet, without holding inquiry, and without affording an opportunity of being heard, the same being a major penalty imposed in contravention of the said Rules 6,9,10 and other rules, and being contrary to Regulation 2302,2505, and 2305 of IREM,
- b) Setting aside the said Order No.RE/SG/E/Cables/670 dated 9-5-90 passed by 5th Respondent and order No.E/252/VVRE/3087/ CL/UA dated April, 1997 passed by 2nd respondent, as non-est and
- c) Consequently direct the respondents to reinstate the applicant with all consequential benefits including full back wages/salaries as per his scale of pay etc. allowances, seniority from 9-5-1990 till date with interest at 12% p.a.

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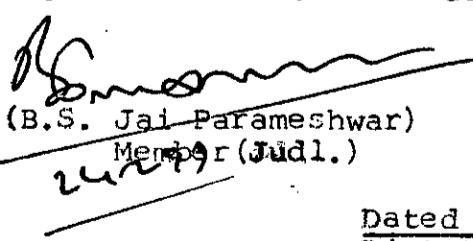
8. The respondents submit that the applicant remained unauthorisedly absent from 1-12-1988. That a charge sheet was issued. That thereafter he was removed from service by proceedings dated 9-5-1990. They submit that the application is barred by time and that the records are not immediately traceable and internal correspondence within the Railway officers have no bearing with this case.

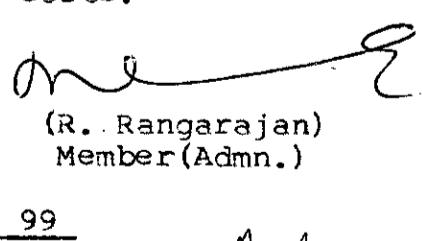
9. When we directed the learned Standing Counsel for the respondents to produce the records ending with the termination Order dated 9-5-90, the learned counsel pleaded that records are not available and what is stated in the counter is the only material available. The reply clearly states that only the proceeding dated 9-5-90 is available on file. If the letter dated 9-5-1990 which is ^{the} removal order of the applicant available on the file, we cannot presume a proceeding which led to the issue of letter dated 9-5-90. Hence, in the absence of records it is not possible to adjudicate the matter judiciously. Hence the following direction :

(a) The applicant should be engaged as fresh Casual Labour now within a period of forty five days from the date of receipt of copy of the judgement.

(b) The applicant, if so advised, to produce records available with him to show his engagement as casual labour earlier. After taking the material submitted by the applicant the respondents should decide in regard to grant of temporary status or regularisation in accordance with law.

10. The OA is ordered accordingly. No costs.


(B.S. Jai Parameshwar)
Member (Judl.)


(R. Rangarajan)
Member (Admn.)

Dated : February 24, 99
Dictated in open Court

12/3/99

Ist and II Ind Court.

Copy to:

1. HDHND

Typed By
Compared by

Checked by
Approved by

2. HHRD M(A)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH:HYDERABAD.

3. HSSDP M(J)

4.C.R. (A)

5. SPARE

THE HON'BLE MR. JUSTICE D.H.NASIR:
VICE - CHAIRMAN

THE HON'BLE H.RAJENDRA PRASAD :
MEMBER (A)

THE HON'BLE R.RANGARAJAN :
MEMBER (A)

THE HON'BLE MR.B.S.JAI PARAMESHW.R:
MEMBER (J)

DATED: 24/2/99

ORDER/JUDGMENT

M.A./R.A/C.P.NO:

IN
C.A.NO: 1457/97

ADMITTED AND INTERIM DIRECTIONS
ISSUED.

ALLOWED

DISPOSED OF WITH DIRECTIONS

DISMISSED

DISMISSED AS WITHDRAWN

ORDERED/REJECTED

NO ORDER AS TO COSTS

केन्द्रीय प्रशासनिक अधिकरण
Central Administrative Tribunal
प्रेषण / DESPATCH

11 MAR 1999

हृदराबाद आयोगी
HYDERABAD BENCH

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

HYDERABAD BENCH AT HYDERABAD

M.A.No: of 1998

in
O.A.No: 1457. of 1997

Between:

D. MeenamRaju .. Petitioner/
Applicant

And

Union of India and .. Respondents/
others Respondents

IMPLEAD PETITION FILED U/S. 15(2)
OF ADMINISTRATIVE TRIBUNALS
RULES & PROCEDURES

RECEIVED COPY
V. RAJESWARA RAO 28/7/98

Filed by:

G.V.Sekhar Babu

Counsel for the Petitioner/Applicant

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH AT HYDERABAD

M.A.No: 692 of 1998
in

O.A.No: 1457 of 1997

Between:

D. Meenam Raju S/o Yesu Ratnam,
aged about 36 years, Occup: Khalasi
(Temporary Status)/DSTE (District
Signal & Telecommunications Engineer's
Office/Kazipet, S.C.Railway, R/o Rudravaram
village, Penumudi Post, Repalle Mandal,
GUNTUR DISTRICT.

.. PETITIONER/
APPLICANT

A n d

1. Union of India, represented by its
General Manager, Rail Nilayam,
South Central Railway,
SECUNDERABAD
2. Chief Project Manager
Railway Electrification
VIJAYAWADA
3. Deputy Chief Signal and Telecommunications
Engineer, Railway Electrification/
Railway Electrification,
RAJAMUNDRY
4. Chief Signal & Telecommunications Engineer
Railway Electrification,
VIJAYAWADA
5. Divisional Signal & Telecommunications
Engineer/Cables/Railway Electrification,
SECUNDERABAD
6. Chief Signal and Telecommunications
Engineer, Railway Electrification
South Central Railway,
VISAKHAPATNAM

Respondents

.. PROPOSED
5th RESPONDENT

PETITION FILED UNDER SECTION 52 OF ADMINISTRATIVE RULES

AND PROCEDURE

For the reasons and circumstances stated in the
accompanying affidavit, the Petitioner herein prays that
this Hon'ble Tribunal may be pleased to permit the
applicant to substitute the Chief Signal and Telecommunications Engineer,
Railway Electrification (South Central Railway) Visakhapatnam
as 5th Respondent in place of DSTE (Divisional Signal and
Telecommunications Engineer/Cables/Railway Electrification,
and by deleting 5th respondent's name in
Secunderabad and pass such other and further order or orders
as this Hon'ble Tribunal may deem fit and proper in the
circumstances of the case.

HYDERABAD

DATED: 26-7-1998

E COUNSEL FOR THE APPLICANT

Mr. Sekar

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH AT HYDERABAD

M.A.No: 692 of 1998

in

O.A.No: 1457 of 1997

Between:

D. Meenam Raju

PETITIONER/
APPLICANT

And

Union of India and others

RESPONDENTS/
RESPONDENTS

A F F I D A V I T

I, D. Meenam Raju, S/o Yesu Ratnam, aged about 36 years,
Occup: Khalasi (Temporary Status)/DSTE (District Signal and
Telecommunications Engineer's Office) Kazipet, S.C. Railway,
R/o Rudravaram village, Penumudi post, Repalle Mandal, Guntur
District, having temporarily come down to Hyderabad, do hereby
solemnly and sincerely affirm and state on oath as follows:

1. I am the deponent herein, hence I am well acquainted
with the facts of the case. I am seeking to file this M.A. for
Substituting the proposed 5th respondent i.e., Chief Signal and
Telecommunications Engineer, Railway Electrification, South
Central Railway, Visakhapatnam in place of [the already impleaded
party as] Respondent No.5 i.e., Divisional Signal and
Telecommunications Engineer/Cables/Railway Electrification,
Secunderabad.

2. I humbly submit that the impugned order of [] removal
No.RE/SC/E/Cables/670, dated 9-5-1990 was allegedly passed
by the DSTE who is [] Respondent No.5. However this Hon'ble Tribunal was pleased to admit the above
O.A. and issued notices on 13-11-1997, but when the said notices
were sent by the Registry the notice pertaining to Respondent
No.5 was returned unserved since the 5th respondent's office
is no more functioning and as such my counsel was directed by
the Registry to send private notice on []
5th respondent. However, I have learnt that a new office
i.e., Chief Signal and Telecommunications Engineer office (CSTE)

① Respondents, proposed Respondents
to be shown separately.

② Rule provision to be
corrected.

③ Attestation of the affidavits
to be done.

④ Affidavit para 3 line 3,
para 2 line 5 etc. need
correction.

⑤ one file size envelope
with all (cont'd) duly filed

⑥ Seal to be
on the other side.

20/7/98

14 days from

M.A. No. 198

in

O.A. No. 1457 / 98

Parvathy
Babu
19/8/98

SUBSTITUTE Petition u/s 8(3)
of Rules of Procedure

Complied with.

G.V. Sekhar
20-8-98



for service judicial
on 29/7/98.

Filed by
G.V. Sekhar Babu
Counsel for Applicant

Pls. get it filed
26.8.98

is established at Visakhapatnam and consequently the functions and other activities, obligations which were vested in the 5th respondent above stand transferred to the proposed 5th respondent. As such it is just and essential to ^{Substitute} ~~the~~ the proposed 5th respondent as a necessary party to the above O.A. (457/97) in place of ~~the~~ ^{5th} respondent whose office has become defunct, for complete and final adjudication of all the issues raised in the O.A. hence this M.A. is filed by me.

In view of the above facts and circumstances, it is therefore prayed that this Hon'ble Tribunal may be pleased to permit the applicant to ^{Substitute} ~~the~~ the Chief Signal and Telecommunications, Railway ^{Engineer Electrification} (South Central Railway) Visakhapatnam as 5th Respondent in place of DSTE (Divisional Signal and Telecommunications Engineer/Cables/Railway Electrification, Secunderabad and pass such other order or orders as this Hon'ble Tribunal may deem fit and proper in the circumstances of the case.

2nd & last page:

corrections:

Solemnly affirm and signed before me
on this the 14th day of July, 1998
at Hyderabad.

B. Meenakshi
DEPONENT

BEFORE ME

S. Somayyachary
ADVOCATE: HYDERABAD

RE.A. 692/98

in

(O.A 1457/97) *Order of Notice*

पंच/ORIGINAL *Conc*

रेलवे/RAILWAY

बेंच केस/BENCH CASE

CENTRAL ADMINISTRATIVE TRIBUNAL

HYDERABAD BENCH: HYDER.BAD.

28.8.98.

Heard. In a view of the reasons explained in reft., the applicant is permitted to substitute the Chief Signal & Telecommunications Engineer, Railway Electrification, South Central Railway as 5th respondent in place of Diservice Signal & Telecommunications Engineer (Cables) Railway Electrification, Secunderabad.

It is ~~submitted~~ mentioned that an extra copy of the OA has already been submitted by the applicant's counsel.

A proper notice may issue to the newly added respondent.

Thus, the reft. is disposed of.

Q.
to
HODR
(C.L.).

From
HODR, J
V.C.

D)

Notice to RS
25/9/98

Conc
30/8/98

To Substitute to 5th Respdt.

Mr. G.V. Sekhar Babu
COUNSEL FOR THE APPLICANT.

AND

Mr. V. Rajeswara Rao
Sr. ADDL. STANDING COUNSEL FOR C.G.
C.G. RLY.

Filed Notice to RS in
31/8/98
Conc
31/8/98